

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:4554

ANSWERED ON:06.08.2009

STATUTORY LEVIES ON CRUDE OIL PRODUCED FROM BARMER FIELDS

Dharmshi Shri Babar Gajanan

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

(a) whether the Oil and Natural Gas Corporation (ONGC) has been allowed to shed its obligation to pay statutory levies on crude produced from Barmer fields;

(b) if so, the reasons therefor; (c ) whether the ONGC has to pay royalty on Barmer oil even if ONGC gives up its stake;

(d) if so, the reaction of the Union Government thereon; and

(e) the steps taken by the Union Government in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI JITIN PRASADA)

(a) and (b) No, Madam.

(c) to (e) As per the provisions of Production Sharing Contract for the Block RJ-ON-90/1, royalty is payable by the Licensee. Oil and Natural Gas Corporation Ltd. (ONGC), being the licensee of the Block, RJ-ON-90/1, is liable to pay royalty in respect of mineral oil produced from the Block.